

Orissa Hydro-Electric Projects And Flood Control Works (Survey) Act, 1961

10 of 1961

CONTENTS

- 1. Short Title And Extent
- 2. <u>Definitions</u>
- 3. <u>Power To Take Up Survey</u>
- 4. Payment Of Compensation
- 5. Publication Of The Scheme And Objections Thereto
- 6. Offences
- 7. Power To Make Rules
- 8. Power To Remove Difficulties

Orissa Hydro-Electric Projects And Flood Control Works (Survey) Act, 1961

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AN ACT TO PROVIDE FOR SURVEY ANDNVESTIGATION OF SUITABILITY OF LANDS NEEDED FOR ESTABLISHMENT OF HYDROELECTRIC PROJECTS AND FLOOD CONTROL WORKS IN THE STATE OF ORISSA AND OTHER MATTERS ANCILLARY THERETO Be it enacted by the Legislature of the State of Orissa in the Twelfth year of the Republic of India, as follows:-

<u>1.</u> Short Title And Extent :-

(1) This Act may be called the Orissa Hydro-Electric Projects and Flood Control Works (Survey) Act, 1961.

(2) It shall extend to the whole of the State of Orissa.

2. Definitions :-

In this Act unless the context otherwise requires

(a) "Chief Engineer" means the-Chief Engineer or Additional Chief Engineer in charge of irrigation or flood control scheme or in charge of hydro-electric project;

(b) "flood control work" includes all works and constructions undertaken for the purpose of controlling floods;

(e) "hydro-electric project" means a scheme in which water is regulated and utilized for the production of electricity;

(d) "prescribed" means prescribed by rules made by the State Government under this Act.

3. Power To Take Up Survey :-

(1) Whenever it appears to the State Government that for the purpose of any hydro electric project or flood control work it is necessary to carryon survey and preliminary investigation in respect of lands in any locality to ascertain the suitability of such land for the said purpose, a notification specifying the locality in which such survey and investigation proceedings are to be carried on shall be published by the State Government in the Gazette and the Chief Engineer shall cause public notice of the substance of such notification to be given at convenient places in the said locality.

(2) Thereupon the Chief Engineer may authorise any officer subordinate to him and not below the rank of an overseer to carryon such survey and investigation proceedings in respect of any such land excluding the land over which a building stands.

(3) It shall be lawful for such officer and his servants and workmen to

(a) enter upon and survey and take levels of any such land;

(b) make any survey mark and to fix reference marks by drilling pegs, fixing stones or by constructing masonry pillars of the size of about two feet by two feet up to a maximum height of five feet;

(c) dig trial pits of the size of about three feet by three feet up to a maximum depth of ten feet;

(d) bore into the sub-soil;

(e) do all other acts necessary to ascertain the suitability of the land for the said purpose; and

(f) where otherwise such proceedings cannot be completed, cut down and clear away any part or the whole of any standing crop, hence or jungle:

Provided that if such officer proposes to enter into any enclosed courtyard or garden attached to a dwelling house he shall give the occupier of such building a notice of at least twenty-four hours of his intention to do so.

4. Payment Of Compensation :-

The officer who has entered upon any land under Section 3 shall, before leaving, tender compensation to the owner or occupier of

such land for any damage which may have been caused by any proceedings under the said section and in case of dispute as to the sufficiency of the amount so tendered, he shall refer the matter to the Collector for his decision. Such decision shall be final and no suit shall lie in and a Civil Court to have it set aside or modified.

5. Publication Of The Scheme And Objections Thereto :-

(1) Whenever the State Government propose to execute any hydro-electric project or any flood control work they shall, after completion of the survey and investigation as may be necessary for the purpose in accordance with the provisions of Section 3, publish in the prescribed manner the description of the said project or work indicating the situation thereof and the area likely to be benefited or adversely affected thereby along with any further particulars as may be prescribed and call for objections or suggestions from persons interested to be filed before the prescribed authority within a time to be specified in such publication.

(2) Every such objection or suggestion shall be heard and considered by the said authority in the prescribed manner, who shall after the close of the enquiry, submit the entire record of the proceedings along with his report and recommendations to the State Government for their decision which shall be final: Provided that nothing in this section shall apply to any work undertaken for the purpose of maintenance, repair, raising or strengthening of any flood control work.

6. Offences :-

Whoever obstructs any person in the course of carrying on any proceedings under Section 3 shall be deemed to have committed an offence under Section 186 of the Indian Penal Code (45 of 1860).

7. Power To Make Rules :-

The State Government may make rules for the purpose of carrying out the provisions of this Act.

8. Power To Remove Difficulties :-

If any difficulty arises in giving effect to the provisions of this Act, the State Government may, as the occasion may require, do anything which appears to them necessary for the purpose of removing the difficulty.